

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No.363/7/NCLT/AHM/2018

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)

Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2020**

Name of the Company:

Bank of India

V/s.

Bagpet Paper Pvt. Ltd.

Section:

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Ketan M Parikh appeared for the Financial Creditor.

He makes statement that matter is settled and he seeks permission to withdraw the matter. Permission is granted. Matter stands withdrawn and disposed of.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 30th day of June, 2020.


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**